## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:192
ANSWERED ON:23.02.2010
LAND ACQUISITION FOR ROAD CONSTRUCTION
Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Union Government has urged the State Governments to facilitate acquisition of land for road construction and utilize previously appropriated funds for the same;
- (b) if so, the details and facts thereof;
- (c) whether several State Governments have requested the Union Government to allocate fresh funds for land acquisition;
- (d) if so, the reaction of the Union Government thereto;
- (e) whether most of the construction projects being funded by the World Bank and the Asian Development Bank are running behind schedule;
- (f) if so, the number of such projects which are lagging behind the schedule alongwith time over run; and;
- (g) the measures taken by the Union Government to complete such projects without any further delay?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

- (a)&(b) Yes Sir. The Union Government has urged the State Governments to facilitate acquisition of land for road construction projects. Minister of Road Transport and Highways has written letters to Chief Ministers of States in which National Highway Development Projects are being implemented, requesting them to;
- (i) constitute dedicated Special Land Acquisition Units (SLAUs) for land acquisition for future projects, and to
- (ii) personally intervene for clearing roadblocks coming in the way of land acquisition for ongoing projects. In addition, States have also been urged to sign the State Support Agreement for NHDP Projects. Meetings have also been held with the Chief Secretaries of the States and some of the Chief Ministers in this regard.
- (c)&(d) NHAI is acquiring the land under the provisions of NH Act 1956. The compensation amount is determined by the Competent Authority appointed under NH Act. The compensation for land acquisition is released as awarded by the Competent Authority for Land Acquisition under provisions of the National Highways Act, 1956. Where dedicated Special Land Acquisition Units (SLAUs) have been constituted for land acquisition, the SLAUs are fully supported/ financed by NHAI. NHAI pays administrative charges also for land acquisition to concerned State Governments, as per the policies of the State Govt. Accordingly, the question of State Governments requesting the Union Government to allocate fresh funds for land acquisition does not arise.
- (e)to(g) 34 number of World Bank and Asian Development Bank funded projects are delayed with an average time over run of about 24 months. In order to expedite implementation of projects regional offices have been set up by NHAI headed by Chief General Managers. Adequate powers have been delegated to the Chief General Managers who will monitor land acquisition/shifting of utilities related matters as well as implementation of projects. Projects are also closely and periodically reviewed.